NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH



PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)

PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 29.11.2017 AT 10.30 AM

CA (CAA) No.135/230/HDB/2017
Ranganath Ventures Pvt Ltd
Ranganath Properties Pvt Ltd
Ranganath Ventures Pvt Ltd (Resulting Co)
230

Counsel for TRANSFEROR/DEMERGER COMPANY

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
SUNIL KUMAR JAIN	Chartered		.com
A/5	COMPANY	BOTHRA (a) SUNILSANJAY	maid the
MOHIT BOTHRA	SECRETARY	·com 7568323130	F

Counsel for TRANSFEREE/RESULTING COMPANY

	Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
	Andrew March 2 To 1	Chartered	SSUNILJAIN EGMAIL.COM	Okupan'
	SUNIL KUMAR JAIN	Accountant	9393330101	Ligan
	ALDUST C A	COMPANY	BOTHRADSUNILSANTAY	a. a. A
-	MOHIT BOTHRA	SECRETARY	· com 7568323130	monit

Heard Shri Sunil Kumar Jain, Learned CA and Shri Mohit Bothra, Learned CS for the Demerged / Resulting Companies.

The Learned Representatives for the Petitioner Company sought time to submit consent affidavit of shareholders and creditors of both the companies. Post the matter as part-heard on 08.12.2017.

Member (T)

Member (J

Bm